

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3883
ANSWERED ON:24.08.2004
RESIDENTIAL USE OF AGRICULTURAL LAND IN DELHI
Murmu Shri Hemlal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Agricultural land in Delhi is being used for residential purposes and people are residing there;
- (b) if so, whether the Union Government has conducted any survey with regard to such land;
- (c) if so, the details thereof; and
- (d) the action taken by the Union Government in this regard?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a): According to the Master Plan for Delhi-2001, Farm Houses with limited Development Control Norms are permitted in the rural use zones.

(b)to(d): Whenever any case of use of agriculture land in contravention to the provisions of the Master Plan is detected, action is taken by the local bodies or the revenue authorities in accordance with the provisions of law.